

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Civil) No(s).3328/2024

NEHA BHARGAVA

PETITIONER(S)

VERSUS

GOWRAV BHARGAVA

RESPONDENT(S)

(FOR ADMISSION and I.R. and IA No.285987/2024-EX-PARTE STAY)

Date : 18-12-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Rakesh Talukdar, Adv.
Mr. Subhro Prokas Mukherjee, AOR
Mr. Ashray Chopra, Adv.
Mr. Gajendra Singh Negi, Adv.
Mr. Umesh Kumar Shukla, Adv.

For Respondent(s)

Upon hearing the counsel the Court made the following
O R D E R

1. The petitioner-wife is seeking the transfer of the proceedings instituted by the respondent-husband, bearing Matrimonial Suit No.78 of 2024, titled as "*Gowrav Bhargava vs. Neha Bhargava*", pending before Court of the learned District Judge, Paschim, Medinipur, West Bengal to the Family Court, Jorhat, Assam.
2. The grounds raised by the petitioner for seeking the transfer are: respondent has suppressed the fact that earlier petition filed by him is dismissed for non prosecution; she cannot travel a long distance of more than 1300 kilometers; and, she has to take care of her mother.
3. Issue notice to the respondent(s), returnable on 10.02.2025.
4. Steps for service be positively taken within two weeks.

5. Dasti service, in addition, is permitted.

6. In view of the prevailing facts and circumstances of the case, further proceedings instituted by the respondent-husband, bearing Matrimonial Suit No.78 of 2024, titled as "*Gowrav Bhargava vs. Neha Bhargava*", pending before Court of the learned District Judge, Paschim, Medinipur, West Bengal, shall remain stayed until the next date of hearing.

(D. NAVEEN)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)